


The  
**Kolkata**  **Gazette**  
सत्यमेव जयते

Extraordinary  
Published by Authority

AGRAHAYANA 11]

FRIDAY, DECEMBER 2, 2016

[SAKA 1938

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**  
**LAW DEPARTMENT**  
Legislative  
NOTIFICATION

No. 1034-L.— 2nd December, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 15 of 2016**  
**THE WEST BENGAL MOTOR VEHICLES TAX**  
**(AMENDMENT) BILL, 2016.**

**A**  
**BILL**

*to amend the West Bengal Motor Vehicles Tax Act, 1979.*

WHEREAS it is expedient to amend the West Bengal Motor Vehicles Tax Act, 1979, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
IX of 1979.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Motor Vehicles Tax (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of  
section 2 of West  
Ben. Act IX  
of 1979.

2. In sub-section(1) of section 2 of the West Bengal Motor Vehicles Tax Act, 1979 (hereinafter referred to as the principal Act), after clause (a2), the following

*The West Bengal Motor Vehicles Tax (Amendment) Bill, 2016.*

(Clause 3.)

clause shall be inserted:—

‘(a2a) “e-rickshaw” means a special purpose battery operated vehicle having three wheels and intended to provide last mile connectivity for transport of passengers for hire or reward, subject to the conditions—

- (i) that such vehicle is constructed or adapted to carry not more than four passengers, excluding the driver, and not more than forty kilograms luggage in total;
- (ii) that the net power of its motor is not more than 2000W; and
- (iii) that the maximum speed of the vehicle is not more than twenty-five kilometer per hour;’.

Amendment of  
Schedule.

3. In the Schedule to the principal Act, in the heading “Description of Motor Vehicles and Rate of Annual Tax”, after sub-clause (ii) of clause (b) of item (2) under sub-heading “B. Vehicles for carrying passengers plying for hire or reward:”, the following sub-clause and the entries relating thereto shall be inserted:—

“(iii) e-rickshaw registered as transport vehicle in West Bengal and covered by any contract carriage permit issued by the authority Rs. 260.00;”.

**STATEMENT OF OBJECTS AND REASONS.**

Since a special purpose battery operated vehicle having three wheels i.e. e-rickshaw has been considered as contract carriage in order to provide last mile connectivity for transport of passengers for hire or reward, it is considered necessary and expedient to introduce and fix tax at the rate of rupees two hundred and sixty *per annum* for such e-rickshaw, by making amendment in Schedule to the West Bengal Motor Vehicles Tax Act, 1979.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:  
*The 1st December, 2016.*

SUVENDU ADHIKARI,  
*Member-in-charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*